

January, 2023



Newsletter

e-Committee, Supreme Court of India

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‘Online e-Inspection Software’ Launched at Delhi High Court by Hon’ble Dr. Justice D.Y. Chandrachud, the Chief Justice of India



Hon’ble Dr. Justice D.Y. Chandrachud, the Chief Justice of India launched the ‘Online e-Inspection Software’ of Delhi High Court on 24.01.2023 at the Auditorium, ‘S’ Block, Delhi High Court in the august presence of Hon’ble Mr. Justice Satish Chandra Sharma, Chief Justice, Delhi High Court & other Hon’ble companion

Judges of Delhi High Court. The ‘Online e-Inspection Software’ is an important ICT-enabled initiative of Delhi High Court which facilitates e-inspection of digitised judicial files through the internet, at the click of a mouse, from the comfort of homes/offices of concerned Advocate/litigant as per ‘Instructions for

availing online e-Inspection of Digitized Judicial Files'. As of now, the link of 'Online e-Inspection Software' is available on the homepage of the official website of Delhi High Court <https://delhihighcourt.nic.in> under the heading-Online Services. However, the link will also be made available in Delhi High Court Mobile App shortly. Any Advocate/litigant registered with the Online e-Filing Portal of Delhi High Court can log into the 'Online e-Inspection Software' by providing the OTP received on his/her registered mobile number and email ID. Thereafter, the Advocate/litigant can submit his/her application in a few steps as the procedure of filing an application for online e-inspection of

a digitised judicial file is very simple. After the successful filing of the application, the Registry scrutinises the same. If the application is in order, the password-protected judicial file in PDF format is sent to the concerned Advocate/litigant at his/her registered email address by way of a web link. The password/OTP to view/download the PDF file is sent via SMS to his/her registered mobile number. The web link remains active for five days only, and the concerned Advocate/litigant can view/download the PDF file as per his/her convenience and also archive the same for future reference. Click the link to access the 'Online e-Inspections Software' of Delhi High Court: <http://dhccaseinfo.nic.in/inspection/>



WELCOME TO DELHI HIGH COURT E-INSPECTION APPLICATION

Authentication is done through OTP sent on registered mobile Number and
registered e-mail

PLEASE PROVIDE REGISTERED MOBILE NO.

Mobile No :

Please Enter Your Registered Mobile No

Security Code :

Please Enter Security Code Shown Below

3561 

Go

For New User Registration [click here](#)

Instruction For Availing Online e-inspection of Digitized Judicial Files [click here](#)

e-Filing 3.0 Rolled Out at 37 District Courts by Patna High Court

Launch of
"e-Filing 3.0 in all the Judgeships of State of Bihar"
Honourable Mr. Justice Sanjay Karol
Chief Justice, Patna High Court
Saturday, 04th February, 2023



In the august presence of
Distinguished Hon'ble Judges
Patna High Court

मंझारपुर
मुजफ्फरपुर, रविवार, 5 फरवरी 2023
07

कोर्ट में ई-फाइलिंग की हुई शुरुआत

होगा फायदा

मधुबनी, विधि संवाददाता। जिला कोर्ट में शनिवार से ई-फाइलिंग की शुरुआत हो गई। हाईकोर्ट पटना के चीफ जस्टिस न्यायमूर्ति संजय करोल, न्यायमूर्ति अहसानुद्दीन अमानुल्लाह एवं न्यायमूर्ति चक्रधारी शरण सिंह ने संयुक्त रूप से ऑनलाइन ई-फाइलिंग का उद्घाटन किया।

इस मौके पर चीफ जस्टिस श्री करोल ने प्रभावी जिला जज अनिल कुमार मिश्रा सहित सभी न्यायिक पदाधिकारी से रूबरू हुए। कई जरूरी निर्देश भी दिये। ई-फाइलिंग सॉफ्टवेयर प्रणाली मुकदमों, लिखित बयानों, उत्तरों और अन्य मामलों से संबंधित विभिन्न आवेदनों को ऑनलाइन दाखिल करने



- देश के किसी भी कोर्ट में ऑनलाइन दाखिल कर सकते हैं मामला
- देश के किसी भी उच्च न्यायालय में मामला दायर किया जा सकता है

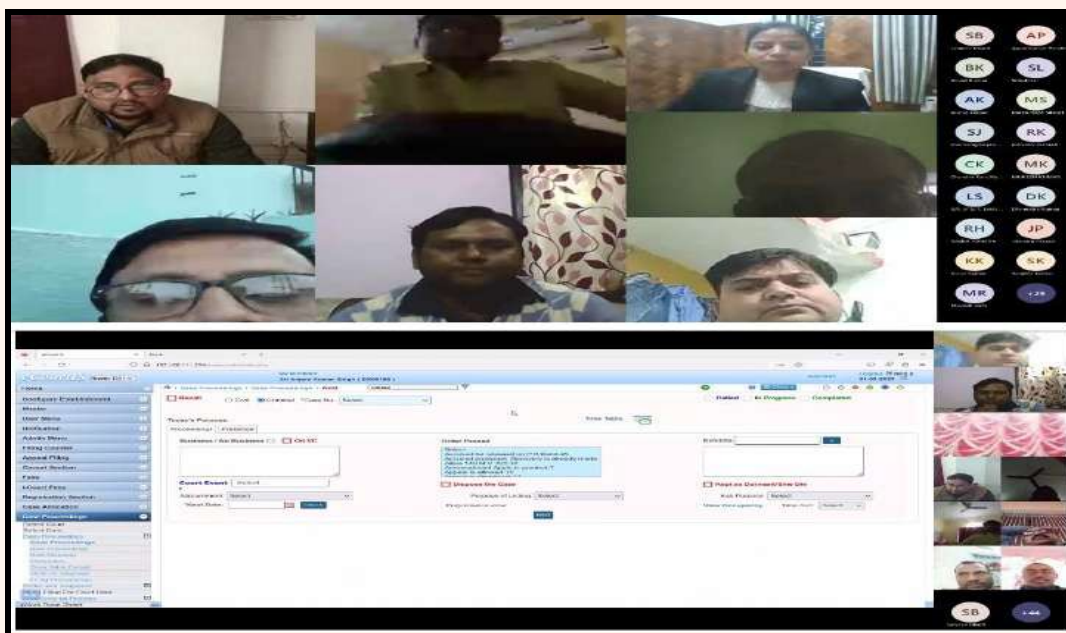
के लिए विकसित की गई है। ई-फाइलिंग के माध्यम से दीवानी और फौजदारी दोनों मामले देश के किसी भी उच्च न्यायालय या जिला न्यायालय में दायर कि जा सकता है। इसे द्विभाषी अंग्रेजी और स्थानीय भाषा में डिजाइन किया गया है ताकि अधिवक्ताओं और वादकारियों के व्यापक समूह तक पहुंच बनाई जा सके। इतना ही नहीं अधिवक्ताओं और मुख्तलियों के समय, धन, यात्रा की बचत होगी। शारीरिक रूप से अदालत जाने की आवश्यकता नहीं होगी। उद्घाटन के

मौके पर एडीजे संकाश चन्द्र, वेद प्रकाश मोदी, मंजूर आलम, संकाश चन्द्र, गौरव आनंद, दिवेश कुमार, राघवेंद्र विक्रम सिंह परमार, घनश्याम सिंह, सीजेएम अंजनी कुमार गौड़, एसीजेएम अनूप सिंह, जेजेबी के प्रधान दंडाधिकारी शैलेन्द्र कुमार, मजिस्ट्रेट विश्वजीत कुमार, कुमारेश, न्यायिक पदाधिकारी शत्रुंजय कुरावाहा, श्री गौतम, अरविंद मिश्रा, गुरुदत्त शिरोमणि, स्वाति सुरेन्द्र, कोर्ट मैनेजर सरफराज आलम, सिस्टम ऑफिसर विमलेश कुमार मौजूद थे।

Online Inauguration of e-Filing 3.0 for all the 37 District Courts of Bihar has been done from Hon'ble Patna High Court by Honourable Mr Justice

Sanjay Karol Chief Justice, Patna High Court and His Companion Judges on 04.02.2023.

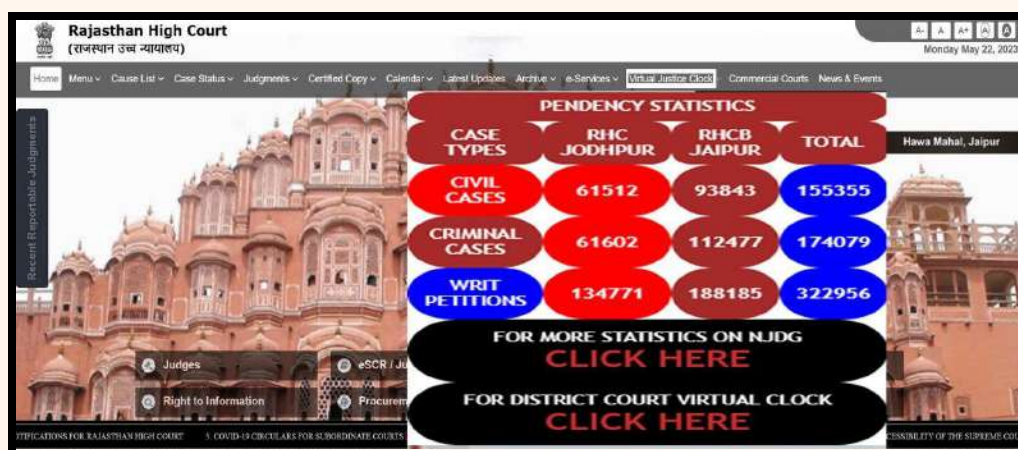
Online Special Training for Bench Clerks of District Headquarters & Sub Division Conducted by High Court of Patna



An Online Special Training for Bench Clerks of Sub Judge I of District Headquarters & Sub Division on 29.01.2023 (Sunday) organised by Bihar Judicial Academy. The aim of this training is to make the Court staff able to understand the advanced concepts and features of CIS, so that they can work on CIS

smoothly and can deal with the other technical aspects related to their day-to-day Court work. The Total number of Participants was 55. Krishna Kant Singh, Senior System Officer, eCourts Project and Md imparted the training. Naushad Yonus, Scientist B, NIC of Patna High Court.

The Virtual Justice Clock for the Rajasthan High Court And District Judiciary Implemented



Justice Clock is now a permanent feature of every court establishment in the Country. E-Version of the Justice Clock, i.e. Virtual Justice Clock will add transparency and openness. In furtherance of the transparency goal of the Justice Delivery System, Virtual Justice Clock for convenient remote viewing has been developed in-house by the Technical Team of the Rajasthan High Court. This measure will benefit the litigant and the public at large. Virtual Justice Clocks have been

made available on the Websites of the High Court & District Courts, respectively. Virtual Justice Clock displays pendency statistics of the Rajasthan High Court, and a link to NJDG has been incorporated so that with a single click, users may reach NJDG for various statistics of institution, disposal and pendency with the age-wise breakup. This enables the stakeholders to view Justice Clock from anywhere without physically visiting the court complex.

Extension Of Mandatory E-Filing In Rajasthan High Court

RAJASTHAN HIGH COURT

No.PA/RG/Misc./2022 Date: 17.12.2022

NOTIFICATION

In continuation of this office previous notification No.PA/RG/Misc./2020 dated 08.04.2020 and No.PA/RG/Misc./2021 dated 20.12.2021, it is hereby notified that from 01.01.2023, filing of following fresh cases shall be only through mandatory e-filing in terms of guidelines dated 09.01.2020 (As amended on 20.12.2021) issued for e-filing in Rajasthan High Court, copy of which is enclosed herewith: -

- (i) Commercial Appeals under Commercial Courts Act 2015
- (ii) Custom Appeal
- (iii) Central Excise Appeal
- (iv) Excise Act Reference
- (v) Income Tax Appeal
- (vi) Income Tax Reference
- (vii) Gift Tax Appeal
- (viii) Gift Tax Reference
- (ix) Wealth Tax Appeal
- (x) Wealth Tax Reference
- (xi) Wealth Tax Cases
- (xii) Excise & Gold Control Reference Application
- (xiii) Excise & Gold Control Reference
- (xiv) Goods and Service Tax Matters
- (xv) Matters related to Arbitration
- (xvi) Matters related to Intellectual Property Rights

In above cases, filing of reply, affidavit, application etc. either by private party or by Government shall also be through mandatory e-filing.

e-filing will be done on e-filing Portal of Hon'ble e-Committee, Supreme Court of India, the link of which is <https://efiling.ecourts.gov.in/raj/>.

The task of e-filing requires scanning and thereafter uploading the same on e-filing portal with relevant data entry which may be done by concerned advocate/person(s) from their home or office or any other place.

For convenience, the facility of scanning and/ or e-filing has also been made available on e-filing Counters in Rajasthan High Court Jodhpur and Jaipur Bench through M/s Enhira Software Solutions Ltd. which is already doing scanning and digitization work in Rajasthan High Court, where computer system will also be made available to concerned advocate/ litigant for the purpose of entering user ID and password on e-filing Portal. After login, required entries will be made by the personnel of the firm.

By Order
Chandrasekhar Choudhary
REGISTRAR GENERAL

No.PA/RG/Misc./2022/ 2727 Date: 17.12.2022

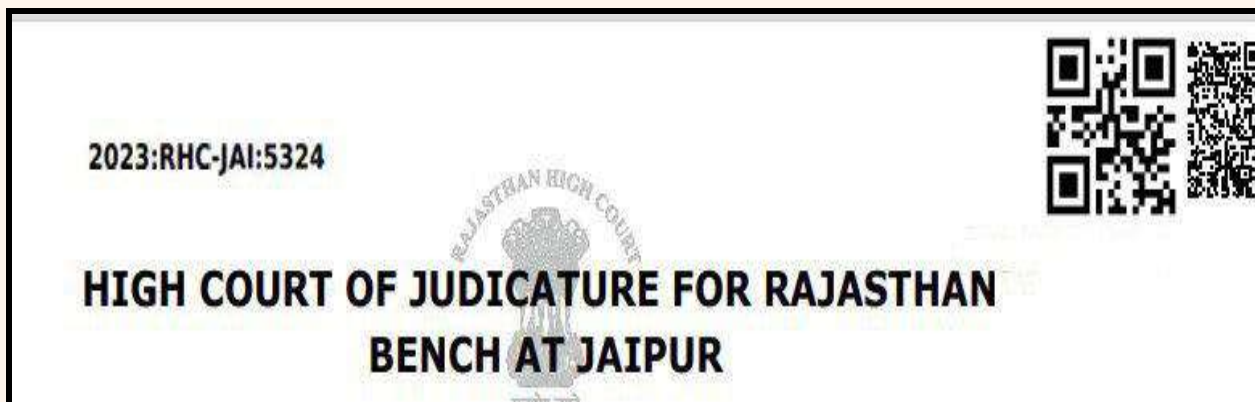
Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. P.S. to All Hon'ble Judges, Rajasthan High Court

Mandatory e-Filing of all Types of Cases filed on behalf of the Central and State Government was made mandatory in the First Phase w.e.f. 01.01.2022 vide notification issued

on 20.12.2021 with detailed guidelines for mandatory e-filing. In such cases for which mandatory e-Filing was notified, filing of reply, affidavit, applications etc., by private parties was also made mandatory through e-Filing to cater for the complete digitisation and future paperless courts. To boost e-filing in the High Court by using the e-filing portal of eCommittee Supreme Court of India, e-Filing of 16 Case Types/Matters has been made mandatory w.e.f. 01.01.2023 vide notification dated 17.12.2022. In these matters, filing of reply, affidavit, application etc., either by private parties or by the Government, has also been mandatory through e-Filing.

Neutral Citation Rolled Out by Rajasthan High Court



Rajasthan High Court has implemented the Neutral Citation System for all final orders/ Judgments uploaded on its official Website. The Neutral Citation Number consisted of the following three elements: "4 Digit Year/4 Digit High Court Code/ 6 Digit auto-generated number. For Example, 2023/RJJP/000001. This number will be printed on the top left corner of every page of Judgment, and for the connected matters (bunch cases), the same neutral citation number is

applicable for relevant connected matters. On receiving the DO Letter dated 28.01.2023 of Hon'ble the Chief Justice of India along with the report of a Committee of three Judges in the matter of Common National Model of Neutral Citations, two High Court Level Teams, i.e. High Court Team-Editorial (HCTE) and High Court Team-Technical (HCTT) have been constituted to work in coordination with the Central Team to achieve the goals in phase timeline.

Realtime Case Allocation for Scrutiny by High Court of Kerala

BATCH 1			BATCH 2			BATCH 3		
1 RANJITH A V Today Allocated 20 Today Pending 3 Today Registered 10 B1	4 JYOTSNA SAJAN Today Allocated 20 Today Pending 7 Today Registered 9 B1	11 REKHA D Today Allocated 20 Today Pending 12 Today Registered 3 B1	14 SUNILKUMAR TK Today Allocated 20 Today Pending 6 Today Registered 9 B1	15 VINOD KS Today Allocated 20 Today Pending 11 Today Registered 7 B1	16 SMT. SOBHANA. T.T. Today Allocated 21 Today Pending 7 Today Registered 5 B1	25 JAYALEKSHMY U. Today Allocated 19 Today Pending 9 Today Registered 6 B1	28 SUDHY U Today Allocated 19 Today Pending 10 Today Registered 6 B1	32 SAPNA ACHUTHAN Today Allocated 20 Today Pending 18 Today Registered 1 B1
33 SHAHEERA Today Allocated 20 Today Pending 11 Today Registered 5 B1	34 JEENA JOSEPH Today Allocated 0 Today Pending 0 Today Registered 0 B1	45 CINCI SEBASTIAN Today Allocated 0 Today Pending 0 Today Registered 0 B1	46 RADHA K V Today Allocated 21 Today Pending 8 Today Registered 11 B1	47 GOPAKUMAR K S Today Allocated 21 Today Pending 5 Today Registered 11 B1	49 SINDHU V Today Allocated 20 Today Pending 10 Today Registered 8 B1			
BATCH 1			BATCH 2			BATCH 3		
2 SRISHAJ V JOHN Today Allocated 17 Today Pending 17 Today Registered 0 B2	5 REGIS MATHEW Today Allocated 17 Today Pending 12 Today Registered 4 B2	6 GIRUJA M Today Allocated 0 Today Pending 0 Today Registered 0 B2	7 VIJAYALAKSHMI T.M Today Allocated 17 Today Pending 14 Today Registered 2 B2	18 SUNIL BABU K. Today Allocated 16 Today Pending 14 Today Registered 1 B2	21 MINI S. NAIR Today Allocated 17 Today Pending 13 Today Registered 2 B2	24 C.SURESH Today Allocated 17 Today Pending 14 Today Registered 2 B2	27 REKHA V.K Today Allocated 18 Today Pending 14 Today Registered 3 B2	30 NISHA B Today Allocated 17 Today Pending 12 Today Registered 3 B2
36 CHITRA A Today Allocated 17 Today Pending 13 Today Registered 2 B2	37 PREETHY S Today Allocated 18 Today Pending 13 Today Registered 2 B2	38 SMITHAMOL K D Today Allocated 17 Today Pending 13 Today Registered 2 B2	39 RAJANI K.S Today Allocated 17 Today Pending 15 Today Registered 0 B2	50 DILEEP KUMAR B Today Allocated 17 Today Pending 10 Today Registered 4 B2				

From 01.01.2023, a Real-Time Scrutiny of e-files which involves scrutiny of files from 08.00 a.m. to 08.00 p.m., has been implemented in the Kerala High Court. As part of the

same, Filing Scrutiny Officers are divided into three batches having a scrutiny time of six hours each. The Deputy Registrar / Assistant

Registrar in charge of the Filing Section shall fix the number of Filing Scrutiny Officers to be deployed in each batch.

Salient features are as follows:

- Cases, Petitions, Counters/ Documents, Caveats and Amendments will be auto-allocated to FSOs who are marked as not absent in the batch as per the batch timings (on working days).
- Auto allocation of Arbitration request cases, Petitions, Counters/ Documents, Caveats and Amendments to the Deputy Registrar of filing section.
- Auto allocation of Vakalaths to a list of Filing Scrutiny Officers and Section Officers without a time limit.
- No allocation of fresh cases after 5 pm and represented cases after 7 pm.

- Auto allocation of cases on the next working day at 8 am using a scheduled job.

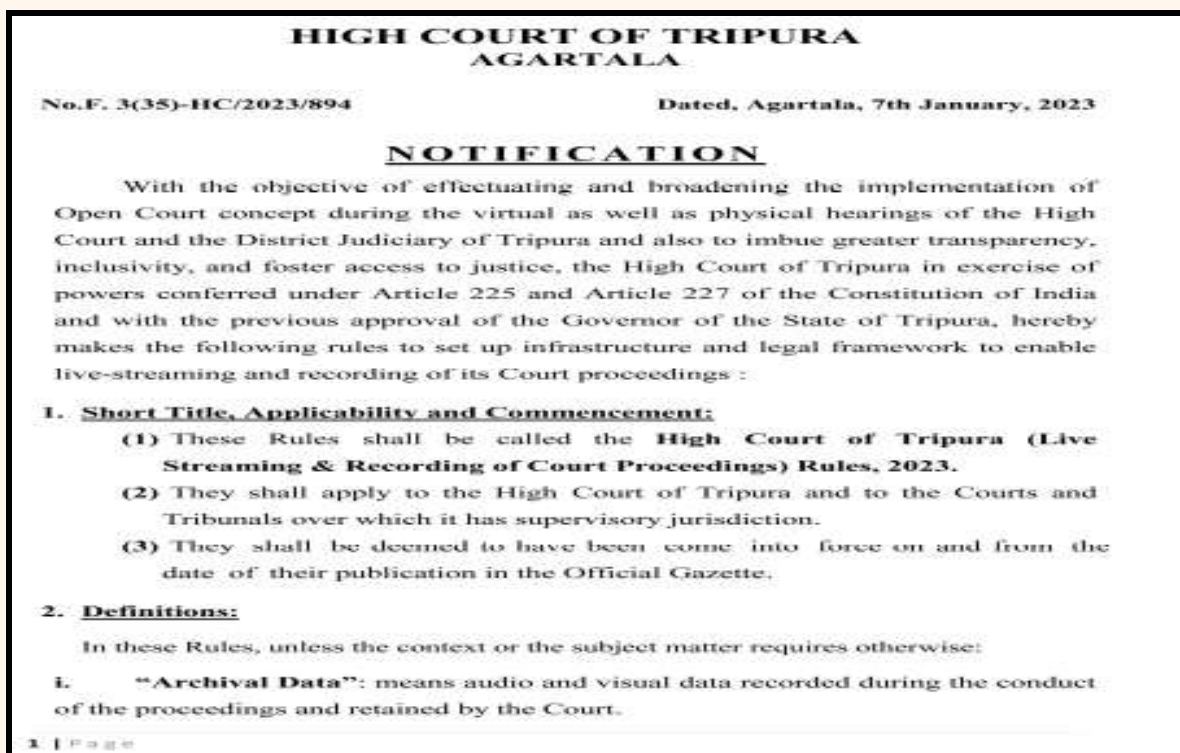
- Deployment of Filing Scrutiny Officers in each batch will be on a rotation basis, and the distribution of files will be automated.

- Work from home (WfH) option given to Filing Scrutiny Officers, subject to the approval of the Controlling Officer and shall be available over the phone during their duty time.

Click the link for Standard Operating Procedure and guidelines:

https://hckerala.gov.in/writereaddata/update_event_1672819069.pdf

High Court of Tripura Notifies Live Streaming & Recording of Court Proceedings Rules, 2023



The "High Court of Tripura (Live Streaming & Recording of Court Proceedings) Rules, 2023" was notified on 07.01.2023. The said rules were framed to effectuate and broaden the implementations of the

Open Court concept during the virtual and physical hearings of the High Court and the District Judiciary of Tripura and to imbue greater transparency and inclusivity and foster access to justice.

S3WaaS Websites Launched for Eight District Courts of Tripura



HIGH COURT OF TRIPURA
AGARTALA

No. F. 6(43)-HC/2021-23/2772

Dated, Agartala, the 18th January, 2023

NOTIFICATION

The Hon'ble High Court is pleased to notify launching of the new official websites of the 8 District Courts of Tripura developed on S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform under the aegis of the eCommittee, Hon'ble Supreme Court of India and the NIC e-Courts Division, Pune. The new websites may be accessed from the following URLa:

SLNo.	Name of the District Court	New URL of the website
1	Court of the District & Sessions Judge, West Tripura Judicial District	https://westtripura.dcourts.gov.in/
2	Court of the District & Sessions Judge, Gomati Judicial District	https://gomatitrip.dcourts.gov.in/
3	Court of the District & Sessions Judge, South Tripura Judicial District	https://southtripura.dcourts.gov.in/
4	Court of the District & Sessions Judge, Unakoti Judicial District	https://unakotitrip.dcourts.gov.in/
5	Court of the District & Sessions Judge, North Tripura Judicial District	https://northtripura.dcourts.gov.in/
6	Court of the District & Sessions Judge, Dhalai Judicial District	https://dhalaitrip.dcourts.gov.in/
7	Court of the District & Sessions Judge, Sepahjalia Judicial District	https://sepahjalaitrip.dcourts.gov.in/
8	Court of the District & Sessions Judge, Khowai Judicial District	https://khowaitrip.dcourts.gov.in/

The existing DRUPAL based websites of the District Courts of Tripura shall shortly be closed down by the eCommittee, Hon'ble Supreme Court of India. Thus, henceforth, the contents uploaded in the District Court websites may be accessed by visiting the new URLs as mentioned above.

The contents uploaded on these new websites shall be managed and maintained by the respective District and Sessions Judges concerned as per prevailing practice.

1

The new official websites of the 8 (eight) District Courts of Tripura developed on S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform under the aegis of

the eCommittee, Hon'ble Supreme Court of India and the NIC e-Courts Division, Pune were made operational with effect from 18.01.2023.

ICT & e-Courts Induction Programme for Newly Recruited Civil Judges(ECT_17_2022) Held at High Court of Tripura



ICT & e-Courts Induction Programme for newly recruited Civil Judges ECT_17_ 2022 was organised on 28.01.2023 & 29.01.2023 in the auditorium of Hon'ble High Court of Tripura, Agartala. In the said training

programme, all the newly recruited Trainee Grade - III Judicial Officers of Tripura Judicial Service were imparted training on various ICT topics by the nominated Master Trainer Judicial Officers.

eCourts Refresher programme for Judicial Officers ECT-16-2022 Held at High Court of Madras



As directed by the Hon'ble e-Committee, Supreme Court of India, the Tamil Nadu State Judicial Academy (TNSJA), Chennai, in coordination with the High Court of Madras had conducted a Refresher Programme on e-Courts (ECT-16) for

all Judicial Officers on 08.01.2023 through live streaming on YouTube. Participants also connected through VC Rooms- 144, Cisco WebEx- 620, YouTube- 2350 . Click the link to view the training programme:

<https://www.youtube.com/watch?v=yVnNVAbTCNY>.

Number of Cases Dealt with (Virtual Hearings) on VC in High Courts and District Courts as on 31 January 2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241390	4114257	4355647
2	Andhra Pradesh	380252	1412770	1793022
3	Bombay	38305	80818	119123
4	Calcutta	139053	81940	220993
5	Chhattisgarh	103097	43160	146257
6	Delhi	317729	4502342	4820071
7	Gauhati – Arunachal Pradesh	2292	8128	10420
8	Gauhati – Assam	266160	333777	599937
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388929	192808	581737
12	Himachal Pradesh	183904	100200	284104
13	Jammu & Kashmir	257708	458532	716240
14	Jharkhand	218343	641727	860070
15	Karnataka	1170814	123066	1293880
16	Kerala	160411	541229	701640
17	Madhya Pradesh	668369	782248	1450617
18	Madras	1424427	347900	1772327
19	Manipur	38695	15288	53983
20	Meghalaya	2859	27554	30413
21	Orissa	288674	247949	536623
22	Patna	275754	2116523	2392277
23	Punjab & Haryana	581047	1873547	2454594
24	Rajasthan	229688	179006	408694
25	Sikkim	482	12227	12709
26	Telangana	299031	190327	489358
27	Tripura	10585	12564	23149
28	Uttarakhand	74705	41430	116135
Total		7767596	18495235	26262831

Statistics of Virtual Courts –31.01.2023

S. No.	Establishment Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	65842	65842	331	17668	12306281
2	Chhattisgarh Traffic Department	84	83	0	34	68500
3	Haryana Traffic Department	264823	35018	83	792	1032201
4	Himachal Pradesh Traffic Department	47168	35631	44	1319	2568503
5	Jammu Traffic Department	59487	56134	412	21256	10081990
6	Karnataka Traffic Department	45737	45701	119	38634	319733150
7	Kashmir Traffic Department	205082	203037	3480	53776	28880343
8	Kerala (Police Department)	340562	53096	297	12248	6390242
9	Kerala Transport Department	349399	196720	1602	45332	63540751
10	Madhya Pradesh Traffic Department	16417	14258	18	542	36500
11	Maharashtra Transport Department	33017	16980	20	1156	2200305
12	Meghalaya Traffic Department	270	269	0	27	15500
13	Notice Branch Delhi Traffic Department	12317036	12039952	55664	1182468	843705155
14	Odisha Traffic Ctc-Bbsr Commissionerate	246292	228953	451	16047	15557501
15	Pune Traffic Department	6080	6056	16	581	113300
16	Rajasthan Traffic Department	15037	13724	222	5343	3215870
17	Tamil Nadu Traffic Department	128281	118746	1102	55670	494389730
18	Tripura Traffic Department	199	199	0	4	2900
19	Uttar Pradesh Traffic Department	7124116	5939844	17796	382275	231238876
20	Virtual Court Delhi (Traffic)	4098141	4075694	99486	1522315	1557820892
21	West Bengal Traffic Department	28122	26058	26	1066	685752
Total Count		25385112	23165939	181153	3357972	3593470942

Status of Implementation of Rules of Video Conferencing

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status of Implementation of Rules of e-Filing as of 31.01.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	20
	Not Implemented	7	8

Status of implementation of e-Sewa Kendras as of 31.01.2023

Sr. No.	High Court	Whether the e- Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	2
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	73
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	No	1
13	Jammu and Kashmir	Yes	Yes	8
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	16
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	35
23	Punjab and Haryana	Yes	Yes	88
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	1
	Implemented	27	23	682
	Not Implemented	1	5	-

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of implementation of e-Payments as of 31.01.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e- Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	No	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	20
	Not Implemented	7	8

Status of Implementation of ICJS as of 31.01.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	23
	Not Implemented	5

e-Filing 3.0 Total Count On 31.01.2023

Sr.No.	State Name	No. of cases eFiled
1	Maharashtra	20040
2	Kerala	160570
3	Odisha	16316
4	Tripura	35
5	Uttar Pradesh	212
6	Uttarakhand	0
7	Bihar	20
8	Jharkhand	0
9	Chattisgarh	1
10	Manipur	0
Total Count		197194

Status of eFiling in District Courts

Sr. No.	State	eFiling no. Generated cases
1	Assam	13
2	Chandigarh	17
3	Delhi	422338
4	Haryana	2872
5	Himachal Pradesh	46697
6	Jammu and Kashmir	476
7	Karnataka	53970
8	Madhya Pradesh	1417
9	Puducherry	34
10	Punjab	550
11	Rajasthan	2382
12	Sikkim	2294
13	Tamil Nadu	50262
14	West Bengal	26
Total Count		583348

Status of eFiling in High Courts

Sr.No.	High Court	No. of cases eFiled
1	Andhra Pradesh	7894
2	Principal Bench Bombay - Original side	11811
3	Principal Bench Bombay - Appellate Side	6180
4	High Court of Bombay - Aurangabad Bench	4036
5	High Court of Bombay - Nagpur Bench	3489
6	High Court of Bombay at Goa	56
7	Calcutta High Court, Appellate Side	1397
8	Calcutta High Court, Original Side	1267
9	Gauhati (Principal Seat)	51
10	Gujarat	49653
11	Himachal Pradesh	1099
12	High Court of Jammu & Kashmir, Jammu	6111
13	High Court of Jammu & Kashmir, Srinagar	1240
14	Karnataka	7611
15	Karnataka, Kalaburagi Bench	3506
16	Karnataka, Dharwad Bench	2197
17	Principal Seat of Madras High Court	2001
18	Madurai Bench of Madras High Court	304
19	Patna	265126
20	Punjab & Haryana	13581
21	Rajasthan High Court, Jaipur Bench	7208
22	Rajasthan High Court, Jodhpur	2585
23	Sikkim	1908
24	Telangana	2138
25	Tripura	2361
Total Count		404810

Training/Awareness Programme During January 2023

S.no.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	07.01.2023	ECT_18_2022	Odisha Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	11
2	07.01.2023 & 08.01.2023	ECT_7_2022	Odisha Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village	Advocate/ Advocate Clerk	255
3	08.01.2023	ECT_16_2022	Tamil Nadu State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	3114
4	17.01.2023	ECT_13_2022	Uttarakhand Judicial & Legal Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	30
5	21.01.2023	ECT_13_2022	Telangana State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary	315
6	21.01.2023	ECT_15_2022	Uttarakhand Judicial & Legal Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	18
7	22.01.2023	ECT_16_2022	Tripura Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	53
8	30.01.2023	ECT_6_2022	Meghalaya State Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	8
Total No. of Participants/Views for Training/Awareness Programme during January 2023						3804
